

GOVERNMENT OF INDIA
MINISTRY OF CHEMICALS AND FERTILIZERS
DEPARTMENT OF PHARMACEUTICALS

LOK SABHA

UNSTARRED QUESTION No. 2123

TO BE ANSWERED ON THE 29th November, 2016

Revamping Drug and Cosmetic Act

2123. SHRI GUTHA SUKENDER REDDY:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that the current archaic Drugs and Cosmetics Act (D&C) is hampering the growth of pharma industry and if so, the details thereof;

(b) whether the Government proposes to amend the old and outdated Drugs and Cosmetics Act to suit the present needs of the pharma industry; and

(c) the steps being taken by the Government to fast-track the process and revise the rules according to the present need of the industry?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS; MINISTRY OF SHIPPING AND MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI MANSUKH L. MANDAVIYA)

(a): No, Madam.

(b) & (c): The Drugs & Cosmetics Act, 1940 is administered by the Ministry of Health & Family Welfare. A proposal for Drugs and Cosmetics (Amendment) Bill is under consideration. The Drugs and Cosmetics Rules 1945 are amended from time to time to streamline the regulatory process with respect to manufacturing, import, sales and distribution of Drugs & Cosmetics.

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